

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CA NO. 29/97

Smt. Madan Pal Applicant(s)
- Versus -

Union of India Respondent(s)

Mr. T. S. Dasgupta, M. Chanda Advocates for Applicant(s)

Mr. S. Ali, A.C.S.C. Advocates for Respondent(s)

Office Notes Date Court's Order

This application is in form and within time C. F. of Rs. 50/- deposited vide

IPO RD No ... 669240
Dated ... 28.1.97

10.2.97

Let this case be listed on 14.2.1997.

10.2.97
D. Registrar
28/1/97
912

JB
Vice Chairman

nkm

14.2.97

Mr S. Ali, learned Sr. C.G.S.C., prays for 10 days time to receive instruction.

List it on 28.2.97.

JB
Vice-Chairman

nkm

21-3-97

28.2.97

Adjourned to 14.3.1997.

1/ Requisite filed on

21-3-97

JB
Vice-Chairman

2/ Notice and order were prepared to serve on R. No-1 to 4 and Sent to despatch Section as R. post A.D. on

21-3-97.

14.3.97 Application is admitted. Issue usual notices. Written statements shall be filed within 4 weeks.

List on 11.4.1997 for written statement and further orders.

21/3 4-4-97
Notice issued R. No 1 to 4
vid D. No 936 to 939
Dt- 26-3-97.

trd

JB
Vice-Chairman

(2)

O.A. 29/97

1) Service reports are still awaited.
2) W/S statement has not been filed.

10/4

11.4.97 3 weeks time as prayed for by Mr S.Ali, learned Sr.C.G.S.C is allowed for filing written statement.

List on 16.5.97 for written statement and further orders.


Vice-Chairman

1) Service reports are still awaited.
2) W/S statement has not been filed.

10/5

pg

15/4

16.5.97 Further 3 weeks time is granted on the prayer of Mr. S.Ali, learned Sr. C.G.S.C. for filing written statement.

List on 20.6.97 for written statement and further order.


Vice-Chairman

19.6.97
1) NO W/S has been filed.
2) Memo of appearance not yet filed.

19/6

trd

19/6

20-6-97 Mr.S.Ali, Sr.C.G.S.C. prays for further extension of time to file written statement. On going through the orders sheet we find that several adjournment have been granted. In my opinion no further extension of time should be given.

List on 8-8-97 for hearing. On that day the respondents shall produce the records.


Vice-Chairman

7.8.97
Notice duly served on respondent No. 1.

10/6

29/6

7/8

W/S has not been filed.

8.8.97 Mr S.Ali, learned Sr.C.G.S.C submits that the relief sought by the applicant has already been given by office order No.662 of 1997. Mr M.Chanda, learned counsel for the applicant also confirms the same.

In view of the above the application has become infructuous. Accordingly, the application is dismissed as infructuous.

8/9/97
copy of the order
has been issued to the
parties vide J.Nos.
2900 to 2906 on 1.9.97.

sh



Vice-Chairman

pg
11/3